GOVERNMENT OF INDIA HOUSING AND URBAN POVERTY ALLEVIATION LOK SABHA

UNSTARRED QUESTION NO:2924 ANSWERED ON:10.12.2014 STREET VENDORS

Birla Shri Om; Chowdhury Shri Adhir Ranjan; Raut Shri Vinayak Bhaurao; Shewale Shri Rahul Ramesh; Teacher Smt. P.K. Sreemathi

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the revised National Hawkers Policy restricts hawkers from vending in and around railway stations and if so, the details thereof:
- (b) whether due to congestion in metro cities local governing bodies are not being able to implement the National Hawkers Policy if so, the details thereof and the reaction of the Government thereto; and
- (c) the States which have framed rules and schemes for the welfare of street vendors as per the provision of the Street Vendors Act, 2014?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION (SHRI BABUL SUPRIYO)

(a) to (c): The Government has enacted the 'Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 for the protection of the rights of urban street vendors and for regulating the street vending activities and for matters connected therewith or incidental thereto.

Under this Act, the State Governments shall make rules and frame a Scheme for carrying out the provision of the Act. Regulation of street vending is to be done by the local authorities in such manner as recommended by the Town Vending Committee.

The State Governments/UT Administrations have been requested to ensure immediate action for framing of rules and schemes under the Act.